PART II—Section 3—Sub-section (ii)

Statutory Orders and Notifications Issued by the Ministries of the Government of India
(Other than the Ministry of Defence)

भारत सरकार के मंत्रालयों (राष्ट्र मंत्रालय को क्षेत्रिय) द्वारा जारी किए गए सरकारी आदेश और अधिसूचनाएँ

भारत की सरकार
The Gazette of India

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भारत राजपत्र
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New Delhi, the 26th July, 2016

S.O. 1616.-In exercise of the powers conferred by sub-section (3) of Section 1 of the Employees' State Insurance Act, 1948 (34 of 1948) the Central Government hereby appoints the 1st August, 2016, as the date on which the provisions of Chapter IV (except Sections 44 and 45 which have already been brought into force) and Chapter-V and VI [except sub-section (1) of Section 76 and Sections 77, 78, 79 and 81 which have already been brought into force] of the said Act shall come into force in the following entire districts (including already implemented areas) in the State of Telangana, namely:

1. Nalgonda
2. Warangal
3. Karimnagar


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